

Rep. by Act 38 of 1978, S. 2 + Sch. I

THE CONTINGENCY FUND OF INDIA (AMENDMENT)  
ACT, 1972

No. 10 OF 1972

[12th April, 1972]

An Act further to amend the Contingency Fund of India Act, 1950.

BE it enacted by Parliament in the Twenty-third Year of the Republic of India as follows:—

Short  
title  
and com-  
mence-  
ment.

1. (1) This Act may be called the Contingency Fund of India (Amendment) Act, 1972.

(2) It shall be deemed to have come into force on the 9th day of February, 1972.

Amend-  
ment  
of section  
2.

2. To section 2 of the Contingency Fund of India Act, 1950 (hereinafter referred to as the principal Act), the following proviso shall be added, namely:—

‘Provided that during the period beginning on the 9th day of February, 1972 and ending on the 30th day of April, 1972, this section shall have effect subject to the modification that for the words “thirty crores of rupees”, the words “one hundred crores of rupees” shall be substituted.’

Repeal  
and  
saving.

3. (1) The Contingency Fund of India (Amendment) Ordinance, 1972, 1 of 1972, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.